CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 169/MP/2022 along with I.A. No. 39/2022

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 9.11.2011 amended Power Purchase Agreement dated 1.2.2018 seeking quashing of notice for rectification dated 8.6.2022 issued by South Bihar Power Distribution Co. Ltd., Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution Co. Ltd
Petitioner	:	GMR Kamalanga Energy Limited (GMRKEL)
Respondent	:	Bihar State Power (Holding) Co. Ltd. and 2 Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Basava Prabhu S. Patil, Sr. Advocate, GMRKEL Shri Sunil Kumar, Sr. Advocate, Bihar Discoms Ms. Rohini Prasad, Advocate, Bihar Discoms Ms. Ashika Ranjan, Advocate, Bihar Discoms Ms. Anupama Jha, Advocate, Bihar Discoms Ms. Ipsita Parida, Advocate, Bihar Discoms

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. During the hearing, learned counsel for the Respondent, Bihar Discoms, sought a passover on the ground that the arguing counsel was unavailable. Learned counsel for the Petitioner requested that, in such circumstances, the matter be adjourned. This submission was not opposed by the learned counsel for the Respondent. Accordingly, based on the consent of the parties, the matter was adjourned.

3. The Petition, along with the I.A., shall be listed for hearing on **3.12.2026.**

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)